

1	2	3	4	5	6	7	8
3.	Iran	3.51	757.51	2.42	567.22	0.86	223.08
4.	USSR	3.45	736.66	3.54	851.03	3.00	740.89
5.	Saudi Arabia	2.03	429.85	1.78	416.31	2.01	496.82
6.	Nigeria	0.50	103.18	0.51	118.80	0.18	45.82
7.	Oman	0.61	159.37	0.39	97.64
8.	Algeria	0.50	140.00
		13.60	2918.33	12.49	2983.46	9.55	2412.89

Import of (detroleum) products

595. SHRI SHARAD DIGHE :
DR. B. L. SHAILESH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the names of the countries with which contracts have been signed for import of petroleum products during the current calender year and the quantities proposed to be imported ; and

(b) whether it is proposed to make spot purchases of these products keeping in view the easy conditions prevailing in the international oil market ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) aad (b). Contracts have not been signed with any country, to-date, during the current calendar year for the import of petroleum products. Except for the quantities to be purchased from USSR, under the Trade Plan agreement, petroleum products are generally purchased on the spot market. It is proposed to follow the same practice this year also,

Increase in price of sugarcane molasses

596. SHRI BALASAHEB VIKHE PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to increase the price of sugarcane molasses ; and

(b) if not, whether its export will be allowed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M ARUNACHALAM) : (a) Variation in the existing prices of molasses is a part of the exercise on formulation of new policy on molasses and alcohol which has not yet been finalised.

(b) In view of inadequate availability of molasses even for indigenous requirement, the question of export does not arise, at present.

Legal aid to Poor Schemes in Lakshadweep

597. SHRI P. M. SAYEED : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether some of the States and Union Territories provide free legal aid to

Scheduled Castes/Scheduled Tribes under the Civil Rights Act, 1955;

(b) whether the Union Government have requested the Administration of Lakshadweep to provide free legal aid to the people there and if so, the result thereof;

(c) whether the State and Union Territory Governments have been asked by the Centre to provide free legal aid to all the low income group people or only to those belonging to the Scheduled Castes/Scheduled Tribes; and

(d) if so, the details of orders in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : According to the information furnished by the Committee for Implementing Legal Aid Schemes :

(a) A uniform pattern has been evolved by the Committee. Legal aid is available to members of Scheduled Tribe and Castes in respect of all their litigation and, accordingly, for any proceedings under the 1955 Act also.

(b) Legal Aid Programme has not yet been extended to Lakshadweep.

(c) and (d). Under the model pattern, while Legal Aid is available to every member of the Scheduled Tribes and Castes, it is also available to other low-income groups of people not earning more than Rs. 6,000 per annum.

**B. H. E. L. employees working in
Goindwal Project in Amritsar**

598. SHRI P. M. SAYEED : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Bharat Heavy Electricals Limited employees working at Goindwal Project in Amritsar District have left the project and gone to the Regional Office at Chandigarh;

(b) the reasons advanced by the employees for this action and the number of such employees;

(c) the loss suffered by the project due to the above situation; and

(d) the action taken by Government on the demands of those employees of Bharat Heavy Electricals Limited ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : (a) to (d). Five BHEL employees working at Goindwal Project went to Chandigarh to meet the General Manager of the Project as they felt insecure consequent to the killing of a few persons in the vicinity. The production in the first quarter (April-June 1986) fell short of the target by Rs. 27 lakhs mainly due to insecurity felt in the area as there was no police post nearby. The matter was taken up with the Government of Punjab who have since set-up a police post at Goindwal.

**Demands of Indian and Eastern Newspaper Society regarding indigenous
Newsprint**

599. SHRI P. M. SAYEED : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 6737 on 15 April, 1986 regarding demands of Indian and Eastern Newspapers Society in respect of indigenous newsprint and state :

(a) whether all the items included in the Memorandum presented to the Prime Minister have since been examined; and

(b) if so, the action taken by Government thereon seriatim ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The subject matter of the question relates to the Ministry of Information and Broadcasting. On the basis of the information made available a statement containing the details of the demands made by the Indian and Eastern Newspaper Society in a Memorandum submitted to the Prime Minister on 17.3.1986 and the reaction of the Government thereon is given below,